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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 188/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Jagannath Ind. Estate Owners Associatition
V/s.
Anil Tradecom Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Maunish Pathak	lawyer	Petitioner	M.T. Pathak
2.	Raheel Patel	lawyer	Respondent	Arjun
	A/o Arjun Joshi	lawyer		
	I/B Nanavati Associates			

ORDER


Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner.
Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b
Nanavati Associates present for Respondent.

Proof of service on Respondent filed.

Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b
Nanavati Associates Filed Vakalatnama for Respondent.

Learned Advocate appearing for Respondent submitted that they don't wish to file
any objections as there is no dispute with regard to the amount claimed by the
petitioner.

List the matter on 11.12.2017


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.